

(b) whether the above imports are in line with the guidelines proposed to be issued by the Ministry of Environment and Forests; and

(c) if not, the reasons for allowing import of e-waste in the light of recent incident of radiation in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) As per information received from Central Board of Excise and Customs, Department of Revenue, Ministry of Finance, no such import of e-waste which contains a large presence of lead, etc., from Finland, US, Canada, Middle East and South Asia has been reported.

(b) and (c) Does not arise.

Industries in Himachal Pradesh

†1037. SHRIMATI BIMLA KASHYAP SOOD: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Central Government has identified any place to establish small and big industries in Himachal Pradesh during the Eleventh Five Year Plan;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (c) In a deregulated industrial environment, decisions to set up industries are taken by the entrepreneurs. During the period from August, 1991 to May, 2010, 943 Industrial Entrepreneur Memorandums (IEMs) were filed by the entrepreneurs in the State of Himachal Pradesh for industries not covered under compulsory licensing. 35 letters of Intent were issued in respect of the industries covered under compulsory licensing. The total investment in the State was Rs. 32065 crore and the employment was 185473.

The State Governments are primarily responsible for industrial development in their respective States. The Union Government supplements the efforts of the State Governments through various schemes to provide incentives and/or to improve infrastructure facilities. For the State of Himachal Pradesh, the Union Government is implementing a package of incentives which provides subsidies such as Capital Investment Subsidy and Transport Subsidy and the Income tax benefits under sub

†Original notice of the question was received in Hindi.

clause (ii) of clause (a) of sub-section (2) of Section 80-IC of the Income Tax Act, 1961 (43 of 1961). Under the Scheme, 100% Excise Duty exemption is also available to units that have commenced commercial production on or before 31st March, 2010.

Special agriculture and village industry scheme to promote export

†1038. SHRI PRABHAT JHA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Central Government is running a special Agriculture and Village Industry Scheme to promote export;
- (b) if so, the details thereof;
- (c) whether any case of corruption in this scheme has come to light; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) Yes, Sir. The Government of India, with a view to boost exports of agricultural and forest produce and gram udyog products, is running a scheme called Vishesh Krishi and Gram Udyog Yojana (Special Agriculture and Village Industry Scheme) in the Foreign Trade Policy. The details of the scheme are given in Statement (See below).

(c) and (d) No instances of corruption in the scheme have come to notice.

Statement

Vishesh Krishi and Gram Udyog Yojana (VKGUY): The objective of VKGUY in the Foreign Trade Policy 2009-14, is to promote exports of:

- (i) Agricultural Produce and their value added products;
- (ii) Minor Forest Produce and their value added variants;
- (iii) Gram Udyog Product;
- (iv) Forest Based Products; and
- (v) Other Products, as notified from time to time.

Exports of all products notified under the Scheme in Appendix 37A of Handbook of Procedures (Vol.1) are eligible for incentive in the form of Duty Credit Scrip @5% of FOB value of exports.

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